

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Srinagar)

Subject:- Transfer of Advocate License.

NOTIFICATION

No. 2343 of 2025 RG/LP

Dated: 15.07.2025

In pursuance of Bar Council of India Resolution No.1-E/2024 (Transfer) dated 03.09.2024, Ms. Farha Kadir, Advocate D/O Shri Manir Ali W/o Shri Mir Waleed Anwar R/o Ward No.06, Tehsil & District Bandipora, upon transfer of her enrolment from Bar Council of Assam & etc. is brought on the roll of Jammu and Kashmir Bar Council.

By Order.

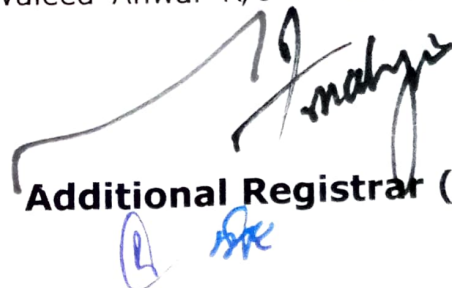


**Additional Registrar (L.P.)
High Court Main Wing, Srinagar**

No. 38964-70/RG/LP Dated 19/7/2025

Copy forwarded to the:-

1. Principal District & Sessions Judge, Bandipora.
2. Secretary Bar Council of India, 21 Rouse Avenue Institutional Area, New Delhi for information and necessary action. This is in reference to communication No.BCI:D:6269/2024 dated 24.11.2024 of Joint Secretary, Bar Council of India, New Delhi.
3. Secretary Bar Council of Assam & etc. for information.
4. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
5. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
6. President, District Bar Association, Bandipora.
7. Ms. Farha Kadir, Advocate W/o Shri Mir Waleed Anwar R/o Ward No.06, Tehsil & District Bandipora.



Additional Registrar (L.P.)